

GOVERNMENT OF INDIA

MINISTRY OF JAL SHAKTI

DEPARTMENT OF WATER RESOURCES, RIVER DEVELOPMENT & GANGA REJUVENATION

LOK SABHA

UNSTARRED QUESTION NO. 3181

ANSWERED ON 18.12.2025

DISPLACEMENT DUE TO DOONGRI DAM

†3181. SHRI RAJKUMAR ROAT:

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) whether around 76 villages are expected to be displaced completely or partially due to proposed Doongri Dam in Sawai Madhopur-Karauli of Rajasthan and if so, the details thereof;
- (b) the official data of the total population, agricultural land, forest land, pastureland, religious places, households, livelihood means and livestock likely to be displaced due to the said project;
- (c) whether the options like alternate design/location/height of Doongri Dam have been considered and if so, the details thereof;
- (d) whether the Environmental Impact Assessment (EIA) and the Social Impact Assessment (SIA) reports have been completed and if so, the details thereof;
- (e) whether the consent of the concerned Gram Sabhas has been obtained and if so, the details thereof; and
- (f) whether the Government proposes to discontinue the project operations without ensuring resettlement of the affected 76 villages, land compensation, livelihood security and consent of the Gram Sabha, if so, the time by which it is likely to be done and if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE FOR JAL SHAKTI

(SHRI RAJ BHUSHAN CHOUDHARY)

(a) to (f) As per the information provided by the Government of Rajasthan, on the basis of preliminary assessment of proposed Doongri Dam, it is expected that more than 10% habitation area will be affected of total 16 villages and out of 16 villages 10 villages are of Sawai Madhopur district and 06 villages of Karauli district.

The Detailed Project Report (DPR) for the Rajasthan Component of the Modified Parbati-Kalisindh-Chambal Link Project, which includes the Doongri Dam on the Banas River, has been submitted to the Central Water Commission (CWC) for techno-economic appraisal. Initially the State of Rajasthan had got the DPR prepared for Doongri dam for FRL/MWL of 230 m which has been revised to 227.5 m in the current DPR submitted to CWC after considering the affected habitation area, infrastructure, wild life and optimum storage capacity required for the project.

After appraisal of DPR and approval of the project, the land would be acquired as per the provisions of “Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 and Rules of 2016 of Government of Rajasthan”. Environmental Impact Assessment (EIA), Social Impact Assessment (SIA), total population to be affected, agricultural land, forest land, pastureland, religious places, households, livelihood means and livestock to be displaced due to the said project, would be ascertained after the appraisal of the DPR and approval of the project.
